

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/S. BOHRA PRATISTHAN PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>	
1.	Name of corporate debtor <b>BOHRA PRATISTHAN PRIVATE LIMITED</b>
2.	Date of incorporation of corporate debtor 31/08/1992
3.	Authority under which corporate debtor is incorporated / registered Registrar of Companies, Rajasthan, Jaipur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U25201RJ1992PTC006928
5.	Address of the registered office and principal office (if any) of corporate debtor 336-B, ANAND PLAZA, UNIVERSITY ROAD UDAIPUR - 313001 ( Rajasthan )
6.	Insolvency commencement date in respect of Corporate Debtor 05/08/2019
7.	Estimated date of closure of insolvency resolution process 01/02/2020 (180 days from 05/08/2019)
8.	Name and registration number of the insolvency professional acting as interim resolution professional BRIJ KISHORE SHARMA IBBI/IPA-002/IP-N00036/2016-17/10075
9.	Address and e-mail of the interim resolution professional, as registered with the Board AB-162, Vivekanand Marg, Nirman Nagar, Near DCM, Ajmer Road, JAIPUR-302019 Email: bksharma162@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional AB-162, Vivekanand Marg, Nirman Nagar, Near DCM, Ajmer Road, Jaipur-302019 Email: bksharma162@gmail.com
11.	Last date for submission of claims 19/08/2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Not applicable as per information available with IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: Web link: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> Physical Address: As at No. 10 above

Notice is hereby given that the National Company Law Tribunal, Jaipur Bench has ordered the commencement of a corporate insolvency resolution process of the **BOHRA PRATISTHAN PRIVATE LIMITED** on 05/08/2019.



The creditors of **BOHRA PRATISTHAN PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 19/08/2019 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA. **Not applicable as per information available with IRP.**

Submission of false or misleading proofs of claim shall attract penalties.



*Brij Kishore Sharma*

**BRIJ KISHORE SHARMA**

(Interim Resolution Professional)

IBBI/IFA-002/IP-N00036/2016-17/10075

Date: 06/08/2019

Place: JAIPUR